

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**I.A. No. 916 of 2022 in
Review Application No. 01 of 2019 in
Company Appeal (AT) (Insolvency) No. 161 of 2017**

IN THE MATTER OF:

Ajay Sadana

...Applicant

Versus

Acteon India Pvt. Ltd.

...Respondent

Present:

For Applicant: Mr. Sandeep Bajaj, Ms. Aakanksha Nehra and Ms. Sakshi Digvijay, Advocates.

For Respondent:

ORDER
(Virtual Mode)

19.04.2022: This is an application filed by Applicant praying for following reliefs:

- “a) To direct removal of all the orders passed by the Hon’ble National Company Law Appellate Tribunal in the CA (AT)(Ins.) 161/2017 from the official website/s of the Hon’ble NCLAT.*
- b) To pass any other Order or direction in favour of the Applicant as it may deem fit in the interest of justice.”*

2. The grievance of the Applicant which has been raised before us is that in the order dated 01.02.2019 passed by this Tribunal the earlier order dated 14.09.2017 is also uploaded which contains averments which have already been deleted from order dated 14.09.2017 by allowing the earlier Review Application filed by the Applicant.

3. We have considered submissions of learned counsel for the Applicant and perused the record.

4. We are of the view that ends of justice be served in uploading the order dated 14.09.2017 as reviewed, which is extracted in Para 7 of the order dated 01.02.2019. Let, the order dated 14.09.2017 as reviewed on 01.02.2019 only to the extent as has been extracted in Para 7 of order dated 01.02.2019 be uploaded on the website.

5. After uploading the modified order as ordered above, the earlier orders uploaded on the website be not shown on the website.

6. I.A. No. 916 of 2022 is disposed of accordingly.

**[Justice Ashok Bhushan]
Chairperson**

**[Shreesha Merla]
Member (Technical)**

Archana/nn